

**COURT-I**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal no. 206 of 2014**

**Dated : 5<sup>th</sup> January, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**West Bengal State Electricity Distribution Co. Ltd. ....Appellant(s)**

**Versus**

**West Bengal Electricity Regulatory Commission ....Respondent(s)**

**Counsel for the Appellant(s): Mr. Anand K. Ganesan**

**Counsel for the Respondent(s): Mr. C.K. Rai**

**ORDER**

Learned Counsel for Respondent seeks for 3 weeks more time to file reply. Since sufficient time has already been given, as a last chance he is directed to file reply on or before 28.01.2015 after serving copy on the other side. Thereafter, it is open to the Learned Counsel for the Appellant to file rejoinder, if any, after serving copy on the other side.

Post the matter on **13.02.2015.**

**(Rakesh Nath)**  
**Technical Member**  
**mk/jp**

**(Justice Ranjana P. Desai)**  
**Chairperson**